

C.P.No.362/2001 in O.A.No.2219/1997

New Delhi this the 3rd day of October. 2001

Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J) Hon'ble Shri Govindan S.Tampi,Member (A)

Shri R.S. Sharma S/O B.O.Sharma, WZ-113.Raja Tailors Sadh Nagar. Pal.am Colony, New Delhi-43.

(By Advocate Shri M.Ranganathswamy)

..Petitioner

VERSUS

- 1.Shri R.K.Singh,
 Sacretary,Railway Board,
 New Delhi.
- 2.Shri V.D.Gupta.
 General Manager,
 Western Railway, Chirchgate,
 Mumbal.

..Respondents

ORDER (ORAL)

(Hon'ble Smt.Lakshmi Swaminathan, Vice Chairman(J)

We have heard, Shri M.Ranganathswamy, learned counsel for the petitioner in CP 562/2001. We find from the documents on record that the respondents have implemented the Tribunal's order dated 13.8.2000 in OA 2219/1997. This fact has also not been denied by the learned counsel, who has submitted that while the respondents have implemented the Tribunal's order, certain amounts due to the applicant have not been correctly fixed and paid.

2. Noting the relevant facts and the submissions made by the learned counsel, we are unable to agree with him that there is any prima-facie case which has been made out by the petitioner against the alleged contemnors. It is also not

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stated that the petitioner has made any further representation to the respondents to re-calculate the amounts as claimed by him nor it is stated what reply has been given by the respondents to such a representation.

(26)

3. In the above circumstances, CP 562/2001 is rejected, as no prima-facie case has been made out by the petitioner to warrant further action being taken in this regard under the provisions of the Contempt of Courts Act,1971 read with the provisions of Section 17 of the Administrative Tribunals Act, 1985.

Govindan S.Tampi) Wember (A) (Smt.Lakshmi Swaminathan)
Vice Chairman(J)